GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA INSTARRED OUESTION NO : 3107

UNSTARRED QUESTION NO.: 3107 (To be answered on the 7th August 2025)

AIRCRAFT OBJECTS BILL, 2025

3107. ADV. ADOOR PRAKASH

Will the Minister of CIVIL AVIATION नागर विमानन मंत्री

be pleased to state:-

- (a) the present status of the Protection of Interests in Aircraft Objects Bill, 2025 along with its expected impact on aircraft leasing in the country;
- (b) the number of aircrafts leased under the new legal framework since its enactment; and
- (c) the initiatives being taken to harmonise the aviation leasing ecosystem of the country with global practices?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION नागर विमानन मंत्रालय में राज्य मंत्री (Shri Murlidhar Mohol)

- (a) In order to implement the Convention and Protocol, 'The Protection of Interests in Aircraft Objects Bill, 2025' was passed by the Parliament and thereafter has received Presidential assent on 16th April, 2025. India had acceded to the Convention on International Interests in Mobile Equipment and the Protocol to the Convention on International Interests in Mobile Equipment on Matters Specific to Aircraft Equipment signed in Cape Town on 16th November, 2001. The airlines have informed that through the enactment of the legislation, aircraft leasing costs are likely to be reduced by 8% to 10%.
- (b) There are total 20 leased aircraft registered under new legal framework upon enactment of the Protection of Interests in Aircraft Objects Act, 2025 on 1st May, 2025.
- (c) The Government has setup International Financial Services Centre (IFSC) at GIFT City and has harmonised the ecosystem of the country with global practices. Further, Government has undertaken various regulatory and fiscal reforms such as tax exemptions, holidays etc. to promote aircraft leasing and financing within the country.
